

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**WESTERN ZONE BENCH, PUNE****Original Application No. 57/2022(WZ)**

Shankar Kashinath Ranawade

---Applicant(s)

Versus

The State of Maharashtra & Ors.

---Respondent(s)

**Reply-Affidavit on behalf Maharashtra Pollution Control Board
i.e. Respondent No. 4**

I, Shankar Waghmare, Age- Adult, Occupation – Service, the Regional Officer of Maharashtra Pollution Control Board at Pune, having my office address at 3rd Floor, Jog Center, Wakdewadi, Pune – 411003 do hereby state on solemn affirmation as under –

- 1) I have perused the papers and proceedings of the above matter. I am thus conversant with the facts of the case and I am able to depose the same. I am filing the said Affidavit in Reply on behalf of Respondent No. 4 - Maharashtra Pollution Control Board (MPCB).
- 2) At the outset, the Applicant has filed this application against Respondent Nos. 6 to 9 regarding illegal construction of road on the bank of Mula River thus adversely affecting the agricultural fields of the Applicant who has undivided agricultural land in Survey No. 1/2/2 admeasuring 00 H R54 located and situated at Mouje Nande, Taluka Mulashi, District

Pune. Further, it is alleged that the Respondent Nos. 6 to 9 are carrying out illegal construction in the blue line of Mula River.

- 3) I say and submit that the State Level Environment Impact Assessment Authority i.e. SEIAA has granted Environment Clearance on 25/7/2022 to M/s Urban Life Ventures, for the Proposed Construction Project at S.No.74/1+2+3/2 (P) 1/3(P) 1/2/1(P) 1/2/2 (P) 1/2/3 (P) 1/5/1(P) 1/6(P) 4/1B, (P) 2/24, Village: Nande, Tal: Mulshi, Dist: Pune for Total Built Up Area of 1,18,939.03 Sq Mtrs. A copy of the EC dated 25/7/2022 is attached and annexed herewith as an **Annexure – I.**



- 4) I say and submit that the Respondent MPCB has granted Consent to Establish dated 11/9/2022 to M/s Urban Life Ventures for their Residential Construction Project situated at Survey No. 74/1+2+3/2 (P) 1/3 (P) 1/2/1(P) 1/2/2 (P) 1/2/3 (P) 1/5/1 (P) 1/6 (P) 4/1B (P) 2/24, Nande, Tal Mulshi, Dist Pune on Total Plot Area of 48,623 Sq Mtrs for proposed total construction BUA of 1,18,901.75 Sq Mtrs which is valid for a period upto commissioning of the project or 5 years whichever is earlier. A copy of the Consent to Establish granted on 11/9/2022 is attached and annexed herewith as an **Annexure – II.**

- 5) I say and submit that however, the Applicant has not made as a Party Respondent to the Project Proponent i.e. M/s Urban Life Ventures in the present Original Application.

(Signature)

- 6) I say and submit that this Hon'ble Tribunal vide Order dated 7/7/2022 constituted a joint committee of CPCB; MPCB and the District Magistrate, Pune and directed the committee to submit a factual and action taken report. I say and submit that the allegations made in the present Application are mainly related to the Irrigation Department and PMRDA. Hence, in order to submit the detailed report, the documents from the PMRDA and Irrigation Department were necessary. I submit that the Respondent Board has particularly sent e-mails to PMRDA on 24/8/2022; 4/10/2022; 11/10/2022; 10/11/2022 and 21/11/2022 to submit required information. However, the delay was occurred due to non-submission of required documents from the necessary Authority i.e. PMRDA. The said Authority submitted the documents to the Respondent Board on 22/11/2022 at 7.47 pm. After receipt of all required information from different Authorities, the Respondent Board incorporated all the information in the report and after receiving signature from the Joint Committee Members, the final Joint Committee Report was submitted on 25/11/2022. Therefore, the delay happened in submission of Joint Committee Report by the present Respondent Board is not wilful. I submit the apology for delay in submitting the report with humble request to this Hon'ble Tribunal to kindly consider all the efforts taken by the MPCB Nodal Agency for submission of the report. Copies of communication of every e-mail / follow up taken by Respondent MPCB with other authorities and parties in this matter are attached and annexed herewith as an **Annexure – III**.



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7) I say and submit that this Hon'ble Tribunal vide order dated 23/11/2022 directed the Respondent Board to take action against the responsible Officer for non-submission of Joint Committee Report in time. In compliance of the said Order, the Respondent Board has initiated action against the responsible officer of the Board.

13 JAN 2023

Solemnly affirmed on this day of January, 2023 at Pune.

I know the affiant.

For and on behalf of
Maharashtra Pollution
Control Board i.e.
Respondent No. 4



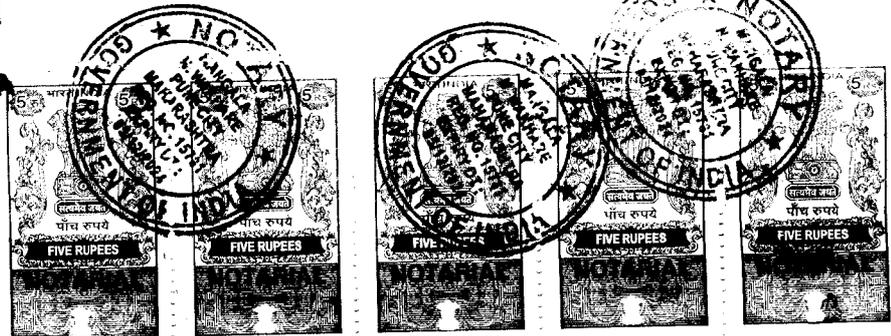
ADVOCATE

Shankar Waghmare
13/1/2023
(Shankar Waghmare)
Regional Officer-Pune

BEFORE ME

MANGALA N. WAKHARE
ADVOCATE & NOTARY
GOVERNMENT OF INDIA

13 JAN 2023



ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Maharashtra)

To,

The Director
 URBAN LIFE VENTURES LLP

City corporation LTd city chambers 917/19A FC Road pune 411004 -
 411004

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
 under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
 in respect of project submitted to the SEIAA vide proposal number
 SIA/MH/MIS/229654/2021 dated 18 Sep 2021. The particulars of the environmental
 clearance granted to the project are as below.

- | | |
|---|---|
| 1. EC Identification No. | EC22B038MH137445 |
| 2. File No. | SIA/MH/MIS/229654/2021 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including
Schedule No. | 8(a) Building and Construction projects |
| 6. Name of Project | Proposed Project at Nande,Pune by M/s.
Urban Life Ventures |
| 7. Name of Company/Organization | URBAN LIFE VENTURES LLP |
| 8. Location of Project | Maharashtra |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page
 no 2 onwards.

Date: 25/07/2022

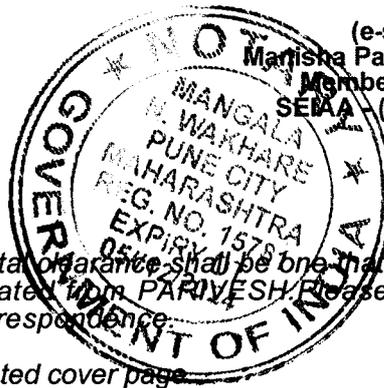
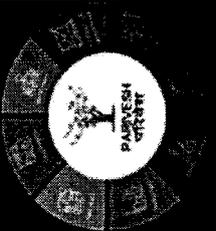
(e-signed)

Manisha Patankar Mhaiskar
 Member Secretary
 SEIAA (Maharashtra)

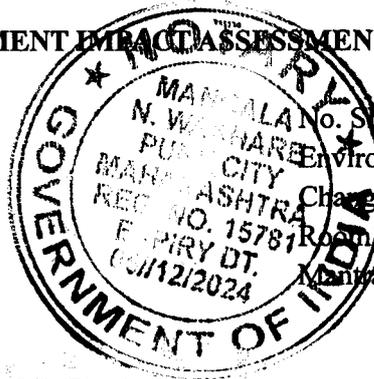
Note: A valid environmental clearance shall be one that has EC identification
 number & E-Sign generated from PARIVESH. Please quote identification
 number in all future correspondence.

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PARIVESH INDIA
 (Pro-Active and Responsive Facilitation and
 and Virtuous Environmental Single-Window Hub)



STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY



No. SIA/MH/MIS/229654/2021
Environment & Climate
Change Department
Room No. 217, 2nd Floor,
Centralaya, Mumbai- 400032.

To
M/s. Urban Life Ventures,
.No 74/1+2+3/2 (P) 1/3 (P) 1/2/1 (P) 1/2/2 (P)
1/2/3 (P) 1/5/1 (P) 1/6 (P) 4/1B,(P) 2/24 ,
Village- Nande, Taluka- Mulshi, District- Pune

Subject : Environment Clearance for Proposed Construction project at S.No
74/1+2+3/2 (P) 1/3 (P) 1/2/1 (P) 1/2/2 (P) 1/2/3 (P) 1/5/1 (P) 1/6 (P)
4/1B,(P) 2/24 , Village- Nande, Taluka- Mulshi, District- Pune by M/s.
Urban Life Ventures

Reference : Application no. SIA/MH/MIS/229654/2021

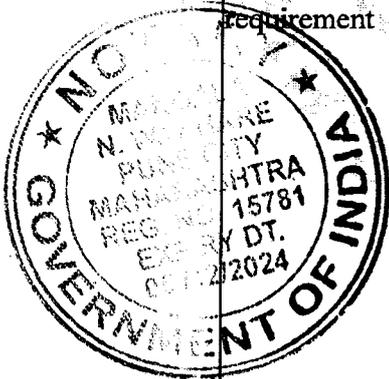
This has reference to your communication on the above-mentioned subject. The proposal was considered by the SEAC-3 in its 130th meeting under screening category 8 (a) B2 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 245th (Day-2) meeting of State Level Environment Impact Assessment Authority (SEIAA).

2. Brief Information of the project submitted by you is as below:-

Proposal Number	PARIVESH NO: MIS/229654	
Name of Project	Proposed Project at Nande, Pune by M/s Urban Life Ventures	
Project category	Schedule 8(a) Category B2	
Type of Institution	Private	
Project Proponent	Name	Mr. Ashwin Lunkad, M/s. Urban Life Ventures
	Regd. Office address	City Corporation Limited, City Chambers 917/19, A, Village – F C Road, Taluka – Haveli, District – Pune- 411004
	Contact number	02071017201
	e-mail	rucha@rohanbuilders.com
Applied for	New	
Details of previous EC	NA	
Location of the project	S.No 74/1+2+3/2 (P) 1/3 (P) 1/2/1 (P) 1/2/2 (P) 1/2/3 (P) 1/5/1 (P) 1/6 (P) 4/1B,(P) 2/24 , Village- Nande, Taluka- Mulshi, District- Pune, State- Maharashtra 412115	
Latitude and Longitude	18°33'37.97" N 73°42'41.36" E	
Total Plot Area (m2)	48623	
Deductions (m2)	16513.62	
Net Plot area (m2)	32109.38	

Proposed FSI area (m2)	69184.51			
Proposed Non-FSI area (m2)	49717.25			
Proposed TBUA (m2)	118901.76			
TBUA (m2) approved by Planning Authority till date	IOD by PMRDA-vide no -1162 dated 17/08/2021FSI-69,310.63 NoN FSI-49,591.12 BUA-1,18,901.75 sqm			
Total Project Cost (Rs.)	1970000000			
CER as per MoEF & CC circular dated 01/05/2018	Activity	Location	Cost (Rs.)	Duration
	Details in CER activities annexure			
Details of Building Configuration : <Please use following legends: Floor = F , Parking = Pk, Podium = Po, Stilt =St, Lower Ground = LG, Upper Ground = UG, Basement = B, Shops = Sh>				Reason for Modification / Change
Previous EC / Existing Building	Proposed Configuration			
Building Name	Configuration	Height (m)	Building Name	Configuration
-	-	-	Wing A to Wing E	B+St+P+17 F
-	-	-	Wing F1 to Wing F4	S+8 F
-	-	-	Wing G1	B+S+5 F
-	-	-	Wing G2 to G4	B + S + 13 F
-	-	-	Club House	G+ 1 F
Total number of tenements		1579		
Water Budget	Dry Season (CMD)		Wet Season (CMD)	
	Fresh Water	716	Fresh Water	716
	Recycled	423	Recycled	356
	Swimming Pool	2	Swimming Pool	2
	Flushing	356	Flushing	356
	Total	1139	Total	1072
	Waste water Generation	964	Waste water generation	964
Water Storage Capacity for Firefighting / UGT	As per NOC			
Source of water	Grampanchayat Nande			
Rainwater Harvestin g(RWH)	Level of the Ground water table		15-20m	
	Size and no of RWH tank(s) and Quantity		N.A.	
	Quantity and size of recharge pits		Quantity: 15 Nos & Size: 2.75mX2.75mX1.50m	

	Details of UGT tanks if any		Domestic	NA
			Flushing	NA
			Fire	As per NOC
Sewage and Waste water	Sewage generation in CMD	964		
	STP technology	MBBR		
	Capacity of STP (CMD)	1010 KLD		
Solid Waste Management during Construction Phase	Type	Quantity (kg/d)	Treatment / disposal	
	Dry waste	3	Through authorized agency	
	Wet waste	2	Through authorized agency	
	Construction waste	5	Through authorized agency	
Solid Waste Management during Operation Phase	Type	Quantity (kg/d)	Treatment / disposal	
	Dry waste	1452	Handed over to Authorized Agency	
	Wet waste	2179	In-situ Composting	
	Hazardous waste	Negligible	Negligible	
	Biomedical waste	N.A.	N.A.	
	E-Waste	10.81	Handed over to Authorized Dismantler / Recycler	
	STP Sludge (dry)	60	In-situ Composting	
Green Belt Development	Total RG area (m ²)	3795		
	Existing trees on plot	14		
	Number of trees to be planted	401		
Power requirement	Source of power supply	MSEDCL		
	During Construction Phase (Demand Load)	100 kW		
	During Operation phase (Connected load)	4636.71 kW		
	During Operation phase (Demand load)	2699.77 kW		
	Transformer	630 kVA X 6 Nos.		
	DG set	200 kVA X 2 Nos		
	Fuel used	Diesel		



Details of Energy saving	Measures to reduce energy consumption: Ø Generally we have proposed high efficiency transformer, motors etc. to reduce losses. Ø Electronic Ballasts and Energy efficient lamp source either triposphere or LED are proposed for common area & general lighting with automatic time-based control to save power by switching ON & OFF the lights at appropriate time. The estimated saving in common lighting consumption is up to 20 % due to adopting above measures.			
Environmental Management	No.	Details	Cost	
	1	Water for Construction; Labour & Dust Suppression	Rs. 4 Lacs	
Plan budget during Construction phase	2	Site Sanitation & Health & Safety PPE Kits	Rs. 3 Lacs	
	3	Environmental Monitoring	Rs. 4 Lacs	
	4	Disinfection & Health & Safety	Rs. 3 Lacs	
	5	Health Check up	Rs. 3 Lacs	
Environmental Management plan Budget during Operation phase	Component	Details	Capital (Rs. In Lacs)	O&M (Rs. In Lacs/Yr)
	Sewage treatment	Waste Water Management	100	30
	RWH	RWH Pits	19.00	0.75
	Solid Waste	Organic Waste Composting	75.00	20
	Green belt development	Tree Plantation	20.00	2.00
	Energy saving	Energy Conservation	259.00	10.00
	Environmental Monitoring	Pollution Control	0	6
	Disaster Management	Fire & LA	287.29	14.36
	PPE Kits Health & Safety	Biomedical Waste Management	0	1
Traffic Management	Type	Required as per DCR	Actual Provided	Parking Area (m2)
	4-Wheeler	0	276	27265.1
	2-Wheeler	2072	2072	
	Bicycles	2072	2072	
Details of Court cases / litigation w.r.t. the project and project location if any	NA			



3. Proposal is a new construction project. Proposal has been considered by SEIAA in its 245th (Day-2) meeting and decided to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

Specific Conditions:

A. SEAC Conditions-

1. As agreed by PP, PP to develop the internal village road to give additional access to project Site. PP & local body to ensure that, Local body to ensure that, No Occupancy should be given unless that road has been developed.
2. PP to explore the possibility to increase the ramp width so that 2 fire engine can move smoothly on podium.
3. PP to provide the acoustic barriers.
4. PP to submit note regarding the final disposal point of the local body's sewerline.
5. PP to submit the undertaking regarding no trees is proposed to be cut.
6. PP to provide minimum 30% of total parking arrangement with electric charging facility by providing charging points at suitable places.

B. SEIAA Conditions-

1. PP to keep open space unpaved so as to ensure permeability of water. However, whenever paving is deemed necessary, PP to provide grass pavers of suitable types & strength to increase the water permeable area as well as to allow effective fire tender movement.
2. PP to achieve at least 5% of total energy requirement from solar/other renewable sources.
3. PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF& CC vide F.No.22-34/2018-IA.III dt.04.01.2019.

SEIAA after deliberation decided to grant EC for – FSI – 69297.79 m², Non FSI- 49649.24 m², Total BUA- 118939.03 m². (Plan approval No.537, Date –24.05.2022).

General Conditions:

A. Construction Phase :-

The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.

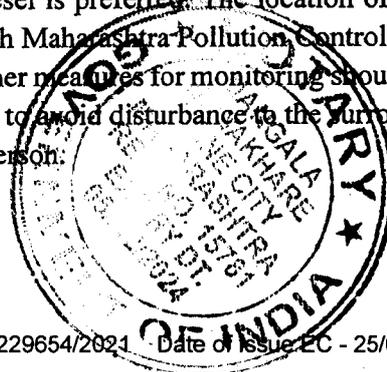
Disposal of muck, Construction spoils, including bituminous material during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in the approved sites with the approval of competent authority.

III. Any hazardous waste generated during construction phase should be disposed of as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.

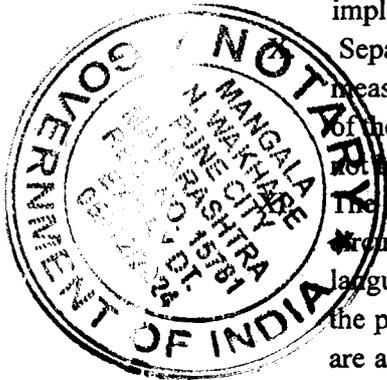
IV. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.

- V. Arrangement shall be made that waste water and storm water do not get mixed.
- VI. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices.
- VII. The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.
- VIII. Permission to draw ground water for construction of basement if any shall be obtained from the competent Authority prior to construction/operation of the project.
- IX. Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- X. The Energy Conservation Building code shall be strictly adhered to.
- XI. All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.
- XII. Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
- XIII. Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- XIV. PP to strictly adhere to all the conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 as amended during the validity of Environment Clearance.
- XV. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
- XVI. PP to strictly adhere to all the conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 as amended during the validity of Environment Clearance.
- XVII. Vehicles hired for transportation of Raw material shall strictly comply the emission norms prescribed by Ministry of Road Transport & Highways Department. The vehicle shall be adequately covered to avoid spillage/leakages.
- XVIII. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.
- XIX. Diesel power generating sets proposed as source of backup power for elevators and common area illumination during construction phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel is preferred. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.
- XX. Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings by a separate environment cell /designated person.

B) Operation phase:-



- I. a) The solid waste generated should be properly collected and segregated. b) Wet waste should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. c) Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.
- II. E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2016.
- III. a) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the MPCB and Environment department before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/ reused to the maximum extent possible. Treatment of 100% grey water by decentralized treatment should be done. Necessary measures should be made to mitigate the odour problem from STP. b) PP to give 100 % treatment to sewage /Liquid waste and explore the possibility to recycle at least 50 % of water, Local authority should ensure this.
- IV. Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. As agreed during the SEIAA meeting, PP to explore possibility of utilizing excess treated water in the adjacent area for gardening before discharging it into sewer line No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement.
- V. The Occupancy Certificate shall be issued by the Local Planning Authority to the project only after ensuring sustained availability of drinking water, connectivity of sewer line to the project site and proper disposal of treated water as per environmental norms.
- VI. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- VII. PP to provide adequate electric charging points for electric vehicles (EVs).
- VIII. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
- IX. A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes.
The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at parivesh.nic.in
- XII. Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to



the MPCB & this department, on 1st June & 1st December of each calendar year.

- XIII. A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- XIV. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

C) General EC Conditions:-

- I. PP has to strictly abide by the conditions stipulated by SEAC & SEIAA.
- II. If applicable Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.
- III. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.
- IV. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.
- V. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Office of MoEF by e-mail.
- VI. No further Expansion or modifications, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the SEIAA. In case of deviations or alterations in the project proposal from those submitted to SEIAA for clearance, a fresh reference shall be made to the SEIAA as applicable to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
- VII. This environmental clearance is issued subject to obtaining NOC from Forestry & Wild life angle including clearance from the standing committee of the National Board for Wild life as if applicable & this environment clearance does not necessarily implies that Forestry & Wild life clearance granted to the project which will be considered separately on merit.

4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give



immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

5. This Environment Clearance is issued purely from an environment point of view without prejudice to any court cases and all other applicable permissions/ NOCs shall be obtained before starting proposed work at site.

6. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

7. Validity of Environment Clearance: The environmental clearance accorded shall be valid as per EIA Notification, 2006, amended from time to time.

8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



Manisha Patankar-Mhatre
(Member Secretary, SEIAA)

Copy to:

1. Chairman, SEIAA, Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, Pune.
6. Commissioner, PMRDA
7. Regional Officer, Maharashtra Pollution Control Board, Pune.

DIA



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

Infrastructure/RED/M.S.I

No:- Format1.0/CC/UAN No.0000137367/CE/2209000489

Date: 11/09/2022

To,
 M/s. Urban Life ventures,
 S.No 74/1+2+3/2 (P) 1/3 (P) 1/2/1(P) 1/2/2
 (P) 1/2/3 (P) 1/5/1 (P) 1/6 (P) 4/1B (P) 2/24,
 Nande, Tal Mulshi, Dist Pune.



Your Service is Our Duty

Sub: Consent to Establish for Residential construction project under Red Category

Ref: Minutes of 12th Consent Committee Meeting of 2022-23 held on 01.08.2022

Your application NO. MPCB-CONSENT-0000137367

For: grant of Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I,II,III & IV annexed to this order:

- The Consent to establish is granted for period up to Commissioning of the project or 5 Yrs whichever is earlier**
- The capital investment of the project is Rs.197 Cr. (As per C.A Certificate submitted by industry).**
- The Consent to Establish is valid for residential construction project named as M/s. Urban Life ventures, S.No 74/1+2+3/2 (P) 1/3 (P) 1/2/1(P) 1/2/2 (P) 1/2/3 (P) 1/5/1 (P) 1/6 (P) 4/1B (P) 2/24, Nande, Tal Mulshi, Dist Pune on Total Plot Area of 48623 SqMtrs for proposed total construction BUA of 1,18,901.75 SqMtrs including utilities and services.**
- Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal
1.	Trade effluent	Nil	NA	NA
2.	Domestic effluent	964	As per Schedule - I	The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be connected to the sewerage system provided by local body



5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
S-1, S-2	DG Sets-2 Nos, 200 kVA each	02	As per Schedule -II

6. **Conditions under Solid Waste Rules, 2016:**

Sr No	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Wet waste	2500 Kg/Day	Organic Waste Converter & Composting/Biogas Digestor & Composting	As Manure
2	Dry waste	1500 Kg/Day	Segregation	To Local Body
3	STP Sludge	96 Kg/Day	Dewatering	As Manure

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No.	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	100	Ltr/A	Reprocessing	To Authorized Reprocessor

8. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
10. Project Proponent shall install online monitoring system for the parameter pH, SS, BOD and flow at the outlet of STP.
11. Project Proponent shall provide Organic waste digester with composting facility or biodigester with composting facility.
12. Project Proponent shall comply the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change dtd.29/03/2016.
13. The project proponent shall make provision of charging of electric vehicles in atleast 40 % of total available parking area.
14. The project proponent shall take adequate measures to control dust emission and noise level during construction phase.
15. PP shall obtain Environmental Clearance from competent authority for the proposed activity. PP shall not take effective steps towards construction without obtaining Environmental Clearance.
16. PP shall submit an affidavit in Boards prescribed format within 15 days regarding compliance of C to E.



Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	394000.00	TXN2204003820	29/04/2022	Online Payment

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune I
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, you have proposed Sewage Treatment Plant of designed capacity 1010 CMD with MBBR technology for the treatment of 964 CMD of sewage.
- B] The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
1	pH	5.5-9.0
2	BOD	10
3	COD	50
4	TSS	20
5	NH4 N	5
6	N-total	10
7	Fecal Coliform	less than 100

- C] The treated domestic effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to the sewerage system provided by local body.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, and other provisions as contained in the said act.**

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2	Domestic purpose	1139.00
3	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

- 1) As per your application, you have proposed to provide the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-

Stack No.	Source	APC System provided/proposed	Stack Height (in mtr)	Type of Fuel	Sulphur Content (in %)	Pollutant Standard	
S-1	DG SET-200 kVA	Acoustic Enclosure	3.00	Diesel 34.4 Ltr/Hr	1	SO ₂	16.5 Kg/Day
S-2	DG SET-200 kVA	Acoustic Enclosure	3.00	Diesel 34.4 Ltr/Hr	1	SO ₂	16.5 Kg/Day

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm ³
-------------------------	---------------	------------------------

- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5) **Conditions for utilities like Kitchen, Eating Places, Canteens:-**
- The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting.
 - The toilet shall be provided with exhaust system connected to chimney through ducting.
 - The air conditioner shall be vibration proof and the noise shall not exceed 68 dB(A).
 - The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs. higher than the nearest tallest building through ducting and shall discharge into open air in such a way that no nuisance is caused to neighbors.



SCHEDULE-III
Details of Bank Guarantees:

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to E	Rs 10 Lakhs	15 Days	Compliance of Consent Conditions	upto Commissioning of the Project	upto Commissioning of the Project

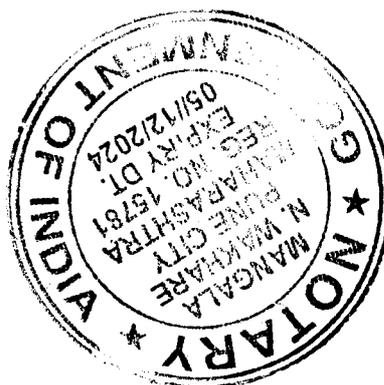
** The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.
Existing BG obtained for above purpose if any may be extended for period of validity as above.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



SCHEDULE-IV**Conditions during construction phase**

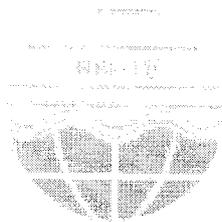
A	During construction phase, applicant shall provide temporary sewage and MSW treatment and disposal facility for the staff and worker quarters.
B	During construction phase, the ambient air and noise quality shall be maintained and should be closely monitored through MoEF approved laboratory.
C	Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.

General Conditions:

- 1 The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011).
- 3 Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4 Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5 Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) DG Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.

- 6 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
- 7 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9 The treated sewage shall be disinfected using suitable disinfection method.
- 10 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11 The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before commissioning of the project.

This certificate is digitally & electronically signed.



Chronology of correspondence with Joint Committee constituted by Hon'ble NGT (WZ) in the matter Shri.Mahesh Kashinath Ranawade Vs The State of Maharashtra & Ors-OA-57/2022				
S.No.	Date of Correspondence	Correspondance to	Mode of correspondance	Subjetct
1	23-08-2022	Assiatant Town Planner, PMRDA & Exective Engineer Pune Irrigation Division	Letter vide No-220823-FTS-0131 & telephonic discussion	Joint Committee Visit scheduled on 24/08/2022
2	23-08-2022	Assiatant Town Planner-PMRDA, Exective Engineer-Pune Irrigation Division, CPCB, Tehsildar-Mulshi	E-mail and telephonic discussion	Joint Committee Visit scheduled on 24/08/2022
3	24-08-2022	Assiatant Town Planner, PMRDA & Exective Engineer Pune Irrigation Division ,Project proponent	E-mail	Submission of information
4	24-08-2022	Assiatant Town Planner, PMRDA & Exective Engineer Pune Irrigation Division ,Project proponent, Tehsildar Mulshi	E-mail	Submission of information including the information requested by CPCB representative
5	15-09-2022	Project Proponent	E-mail	Submission of information
6	04-10-2022	Assiatant Town Planner, PMRDA & Exective Engineer Pune Irrigation Division ,Project proponent, Tehsildar Mulshi	E-mail & Telephonic conversation	Submission of information
7	11-10-2022	CPCB, Assiatant Town Planner, PMRDA & Exective Engineer Pune Irrigation Division ,Tehsildar Mulshi	E-mail & Telephonic conversation	Draft report submitted for their comments
8	10-10-2022	Reply submitted by Dy.Executive Engineer, Pune Irrigation division	In person	Reply w.r.t Joint Committee visit
9	10-11-2022	CPCB, Assiatant Town Planner, PMRDA & Exective Engineer Pune Irrigation Division ,Tehsildar Mulshi	E-mail & Telephonic conversation	Reminder email Submission of information
10	21-11-2022	Assiatant Town Planner, PMRDA	E-mail	Reminder email Submission of information



228^{AS}

MAHARASHTRA POLLUTION CONTROL BOARD
SUB REGIONAL OFFICE – PUNE-II

Phone No. (020) 2581 1694
(020) 2581 1627
Fax No. (020) 2581 1029



Jog Center, 2nd Floor,
Wakdewadi,
Old Pune-Mumbai Road,
Pune -411 003

Visit us at <http://mpcb.mah.nic.in>
Email-sropune2@mpcb.gov.in

Ref. No. SROP-II/ 220823-FTS-0131

Date:- 23/08/2022

To,

- 1) Assistant Town Planner,
PMRDA, 4th Floor, PCNTDA Building,
New Administration Building,
Near Aakurdi Railway Station,
Aakurdi, Pune-411044
- 2) Executive Engineer,
Pune Irrigation Division,
New Admin Building, 2nd Floor,
Above Hon'ble NGT Office,
Sadhu Wasvani Chowk
Pune-1

Sub : Visit of Joint Committee constituted by Hon'ble NGT (WZ)

Ref : 1. Orders issued by Hon'ble NGT (WZ) in the matter Original Application No.57/2022 (WZ) titled as Mahesh Kashinath Ranawade Vs The State of Maharashtra & Ors, dated 07/07/2022

Sir/Madam,

With reference to above subject matter this is to inform you that the grievances raised by applicant in the matter Original Application No. 57/2022 (WZ) before Hon'ble NGT (WZ) are related to your office, hence you are requested to remain present at the time of joint committee visit scheduled on 24/08/2022 at 11.00 am to site at S.No.1/2/2, Vill.Nande, Tal.Mulshi, Dist.Pune. To coordinate about above said visit, you may contact to Shri.Sandeep M. Motegaonkar, Field Officer, Sub Regional Office, MPCB, Pune-II (Mob-9769800987).



For and on behalf of
Maharashtra Pollution Control Board

Nitin Shinde

(Nitin Shinde)

Sub Regional Officer, Pune-II

Encl:-Hon'ble NGT's (WZ) orders

Copy to:

Regional Officer, Pune : For information please.

Fw: A joint committee visit w.r.t order issued by Hon'ble NGT(WZ) in the Original Application No.57/2022 (WZ) titled as Mahesh Kashinath Ranawade Vs The State of Maharashtra & Ors, dated 07/07/2022.

SRO Pune 2

Tue 8/23/2022 4:37 PM

To: pidpn@gmail.com <pidpn@gmail.com>; ashok2late@yahoo.co.in <ashok2late@yahoo.co.in>

Cc: RO Pune <ropune@mpcb.gov.in>; Legal Retainer <legalretainer@mpcb.gov.in>; Netra Chaphekar <lo@mpcb.gov.in>; Dr. Y. B. Sontakke <jdwater@mpcb.gov.in>

2 attachments (667 KB)

Ranawade NGT Order.pdf; Visit of Joint Committee 215.pdf;

Sir,

Please find enclosed herewith the order issued by Hon'ble NGT(WZ) in the Original Application No.57/2022 (WZ) titled as Mahesh Kashinath Ranawade Vs The State of Maharashtra & Ors, dated 07/07/2022.

A joint committee visit is scheduled on 24/08/2022 at 11.00 am at S.No.1/2/2, Vill.Nande, Tal.Mulshi, Dist.Pune.

You are requested to remain present as matter is listed before hon'ble NGT on 30/08/2022.

Nitin Shinde
Sub-Regional Officer,
MPCB, Pune-II.

From: SRO Pune 2

Sent: Tuesday, August 23, 2022 3:47 PM

To: pmrda.bps.mulshi@gmail.com <pmrda.bps.mulshi@gmail.com>; pidn@gmail.com <pidn@gmail.com>; sdokdk2@gmail.com <sdokdk2@gmail.com>; NISHCHAL <nishchal.epcb@nic.in>; tahsil mulshi <tahsildarmulshi@gmail.com>; lawofficerpune@gmail.com <lawofficerpune@gmail.com>; collector.pune@maharashtra.gov.in <collector.pune@maharashtra.gov.in>

Cc: RO Pune <ropune@mpcb.gov.in>; Legal Retainer <legalretainer@mpcb.gov.in>; Netra Chaphekar <lo@mpcb.gov.in>; Dr. Y. B. Sontakke <jdwater@mpcb.gov.in>

Subject: A joint committee visit w.r.t order issued by Hon'ble NGT(WZ) in the Original Application No.57/2022 (WZ) titled as Mahesh Kashinath Ranawade Vs The State of Maharashtra & Ors, dated 07/07/2022.

Sir,

Please find enclosed herewith the order issued by Hon'ble NGT(WZ) in the Original Application No.57/2022 (WZ) titled as Mahesh Kashinath Ranawade Vs The State of Maharashtra & Ors, dated 07/07/2022.

A joint committee visit is scheduled on 24/08/2022 at 11.00 am at S.No.1/2/2, Vill.Nande, Tal.Mulshi, Dist.Pune.

You are requested to remain present as matter is listed before hon'ble NGT on 30/08/2022.

Nitin Shinde
Sub-Regional Officer,
MPCB, Pune-II.

Regarding submission of information w.r.t Joint Committee Visit conducted w.r.t OA-57/2022 (WZ):- Mahesh Kashinath Ranawade Vs The State of Maharashtra & ors

SRO Pune 2 <sropune2@mpcb.gov.in>

Mon 11/21/2022 4:37 PM

To: pmrda.bps.mulshi@gmail.com <pmrda.bps.mulshi@gmail.com>

4 attachments (1 MB)

OA 57.2022 Mahesh Ranawade.docx; Irrigation reply.pdf; order dated 070722.pdf; order010922.pdf;

Reminder Mail

Sir,

Please find enclosed herewith the draft report to be filed before hon'ble NGT w.r.t -OA-57/2022 (WZ):- Mahesh Kashinath Ranawade Vs The State of Maharashtra & ors
You are requested to insert your comments and revert as matter is listed before hon'ble NGT on 23/11/2022.

Nitin Shinde
Sub-Regional Officer,
MPCB, Pune-II.

From: SRO Pune 2 <sropune2@mpcb.gov.in>

Sent: Thursday, November 10, 2022 5:52 PM

To: NISHCHAL C <nischal.cpcb@nic.in>; tahsil mulshi <tahsildarmulshi@gmail.com>;
pmrda.bps.mulshi@gmail.com <pmrda.bps.mulshi@gmail.com>; ashok2late@yahoo.co.in
<ashok2late@yahoo.co.in>; lawofficerpune@gmail.com <lawofficerpune@gmail.com>

Cc: Legal Retainer <legalretainer@mpcb.gov.in>; RO Pune <ropune@mpcb.gov.in>; Dr. Y. B. Sontakke
<jdwater@mpcb.gov.in>; Netra Chaphekar <lo@mpcb.gov.in>

Subject: Regarding submission of information w.r.t Joint Committee Visit conducted w.r.t OA-57/2022 (WZ):- Mahesh Kashinath Ranawade Vs The State of Maharashtra & ors

Reminder Mail

Sir,

Please find enclosed herewith the draft report to be filed before hon'ble NGT w.r.t -OA-57/2022 (WZ):- Mahesh Kashinath Ranawade Vs The State of Maharashtra & ors
You are requested to insert your comments and revert as matter is listed before hon'ble NGT on 23/11/2022.

Nitin Shinde
Sub-Regional Officer,
MPCB, Pune-II.



From: SRO Pune 2 <sropune2@mpcb.gov.in>

Sent: Tuesday, October 11, 2022 5:31 PM

To: NISHCHAL C <nischal.cpcb@nic.in>; tahsil mulshi <tahsildarmulshi@gmail.com>;
pmrda.bps.mulshi@gmail.com <pmrda.bps.mulshi@gmail.com>; ashok2late@yahoo.co.in
<ashok2late@yahoo.co.in>; lawofficerpune@gmail.com <lawofficerpune@gmail.com>

Cc: Legal Retainer <legalretainer@mpcb.gov.in>; RO Pune <ropune@mpcb.gov.in>; Dr. Y. B. Sontakke

<jdwater@mpcb.gov.in>; Netra Chaphekar <lo@mpcb.gov.in>

Subject: Fw: Fw: regarding submission of information w.r.t Joint Committee Visit conducted w.r.t OA-57/2022 (WZ):- Mahesh Kashinath Ranawade Vs The State of Maharashtra & ors

Sir,

Please find enclosed herewith the draft report to be filed before hon'ble NGT w.r.t -OA-57/2022 (WZ):- Mahesh Kashinath Ranawade Vs The State of Maharashtra & ors

You are requested to insert your comments and revert as matter is listed before hon'ble NGT on 13/10/2022.

Nitin Shinde
Sub-Regional Officer,
MPCB, Pune-II.

From: SRO Pune 2 <sropune2@mpcb.gov.in>

Sent: Tuesday, October 4, 2022 6:47 PM

To: environ.pn@rohanbuilders.com <environ.pn@rohanbuilders.com>; pmrda.bps.mulshi@gmail.com <pmrda.bps.mulshi@gmail.com>; sdokdk2@gmail.com <sdokdk2@gmail.com>; info@urbanlifeventures.com <info@urbanlifeventures.com>; ashok2late@yahoo.co.in <ashok2late@yahoo.co.in>; pidpn@gmail.com <pidpn@gmail.com>; tahsil mulshi <tahsildarmulshi@gmail.com>

Cc: RO Pune <ropune@mpcb.gov.in>; Dr. Y. B. Sontakke <jdwater@mpcb.gov.in>; Legal Retainer <legalretainer@mpcb.gov.in>; lawofficerpune@gmail.com <lawofficerpune@gmail.com>; NISHCHAL C <nischal.cpcb@nic.in>

Subject: Fw: regarding submission of information w.r.t Joint Committee Visit conducted w.r.t OA-57/2022 (WZ):- Mahesh Kashinath Ranawade Vs The State of Maharashtra & ors

With reference to trailing email this is a reminder email as matter is listed before Hon'ble NGT on 13/10/2022. You are requested to submit the information mentioned as below:-

Joint committee visit was conducted at s.no.1/2/2, Vill.Nande,Tal.Mulshi in presence of officials of PMRDA, Irrigation Department, CPCB, MPCB, Tahsildar Mulshi w.r.t. order issued by hon'ble NGT dated 07/07/2022 in the matter OA-57/2022 (WZ) Mahesh Kashinath Ranawade Vs The State of Maharashtra & ors (attendance sheet attached).on the basis of the joint committee observation kindly submit following information w.r.t your department at the earliest.

Sr. No.	Particulars of Information	Concerned departments
01	Report on violation by PP of the rules/restriction laid for blue line of River with clear comments weather activity falls in blue line or not	Irrigation Department

You are requested to submit the above mentioned information at the earliest to this office as matter is listed before hon'ble NGT on 30/08/2022. In addition to above also submit the following information requested by CPCB officials.

- Survey no. along with property card of the respondent no. 6 to 9, where the proposed residential building is being developed.
- Survey no. along with property card of the applicant where the alleged agricultural land is being located. Based on the above (a & b), Irrigation Dept. may superimpose the aforesaid survey

nos. of the area under consideration (based on the available land revenue map) with the irrigation plan/flood plan and provide comments whether the aforesaid survey nos. fall within the blue or red flood line.

- c. Irrigation Dept. to provide point-wise preventive measures for effective management & draining of surface run-off from the alleged agriculture lands into riverine system.
- d. Irrigation Dept. to provide comments about the purpose & functioning of gabion structure which is being installed by the PP and also whether such structure is permitted along the periphery or in the blue or red flood line by quoting relevant rules/notification as applicable;

please refer email below received from CPCB Committee member.

Nitin Shinde
Sub-Regional Officer,
MPCB, Pune-II.

From: SRO Pune 2 <sropune2@mpcb.gov.in>

Sent: Thursday, September 15, 2022 3:26 PM

To: gaurav.kataria@urbanlifeventures.com <gaurav.kataria@urbanlifeventures.com>

environ.pn@rohanbuilders.com <environ.pn@rohanbuilders.com>

Cc: Legal Retainer <legalretainer@mpcb.gov.in>; RO Pune <ropune@mpcb.gov.in>; Dr. Y. B. Sontakke <jdwater@mpcb.gov.in>; Netra Chaphekar <lo@mpcb.gov.in>; NISHCHAL <nishchal.cpcb@nic.in>; tahsil mulshi <tahsildarmulshi@gmail.com>; lawofficerpune@gmail.com <lawofficerpune@gmail.com>

Subject: Fw: regarding submission of information w.r.t Joint Committee Visit conducted on 07/07/2022 (WZ):- Mahesh Kashinath Ranawade Vs The State of Maharashtra & ors

Sir,

joint committee visit was conducted at s.no.1/2/2, Vill.Nande,Tal.Mulshi in presence of officials of PMRDA, Irrigation Department, CPCB, MPCB, Tahsildar Mulshi w.r.t. order issued by hon'ble NGT dated 07/07/2022 in the matter OA-57/2022 (WZ) Mahesh Kashinath Ranawade Vs The State of Maharashtra & ors (attendance sheet attached).on the basis of the joint committee observation kindly submit following information w.r.t your department at the earliest.

Sr. No.	Particulars of Information	Concerned departments
01	Report on violation by PP of the rules/restriction laid for blue line of River with clear comments weather activity falls in blue line or not	Irrigation Department
02	Sanctions issued by PMRDA w.r.t to construction of Road, Building & DC Rules	ATP, PMRDA
03	Weather PP has obtained Environmental clearance, Consent to Establish for the proposed project	Project Proponents

You are requested to submit the above mentioned information at the earliest to this office as matter is listed before hon'ble NGT on 30/08/2022. In addition to above also submit the following information requested by CPCB officials.

- a. Survey no. along with property card of the respondent no. 6 to 9, where the proposed residential building is being developed.
- b. Survey no. along with property card of the applicant where the alleged agricultural land is being located. Based on the above (a & b), Irrigation Dept. may superimpose the aforesaid survey nos. of the area under consideration (based on the available land revenue map) with the

irrigation plan/flood plan and provide comments whether the aforesaid survey nos. fall within the blue or red flood line.

- c. Irrigation Dept. to provide point-wise preventive measures for effective management & draining of surface run-off from the alleged agriculture lands into riverine system.
- d. Irrigation Dept. to provide comments about the purpose & functioning of gabion structure which is being installed by the PP and also whether such structure is permitted along the periphery or in the blue or red flood line by quoting relevant rules/notification as applicable;

please refer email below received from CPCB Committee member.

Nitin Shinde
Sub-Regional Officer,
MPCB, Pune-II.

From: SRO Pune 2 <sropune2@mpcb.gov.in>
Sent: Wednesday, August 24, 2022 5:56 PM
To: pmrda.bps.mulshi@gmail.com <pmrda.bps.mulshi@gmail.com>; sdokdk2@gmail.com <sdokdk2@gmail.com>; info@urbanlifeventures.com <info@urbanlifeventures.com>; ashok2late@yahoo.co.in <ashok2late@yahoo.co.in>
Cc: Legal Retainer <legalretainer@mpcb.gov.in>; RO Pune <ropune@mpcb.gov.in>; Dr. V. B. Sontakke <jdwater@mpcb.gov.in>; Netra Chaphekar <lo@mpcb.gov.in>; NISHCHAL C <nischal.cpcb@nic.in>; tahsil mulshi <tahsildarmulshi@gmail.com>; lawofficerpune@gmail.com <lawofficerpune@gmail.com>
Subject: Fw: regarding submission of information w.r.t Joint Committee Visit conducted w.r.t O (WZ):- Mahesh Kashinath Ranawade Vs The State of Maharashtra & ors



Sir,

joint committee visit was conducted at s.no.1/2/2, Vill.Nande,Tal.Mulshi in presence of officials of PMRDA, Irrigation Department, CPCB, MPCB, Tahsildar Mulshi w.r.t. order issued by hon'ble NGT dated 07/07/2022 in the matter OA-57/2022 (WZ) Mahesh Kashinath Ranawade Vs The State of Maharashtra & ors (attendance sheet attached).on the basis of the joint committee observation kindly submit following information w.r.t your department at the earliest.

Sr. No.	Particulars of Information	Concerned departments
01	Report on violation by PP of the rules/restriction laid for blue line of River with clear comments weather activity falls in blue line or not	Irrigation Department
02	Sanctions issued by PMRDA w.r.t to construction of Road, Building & DC Rules	ATP, PMRDA
03	Weather PP has obtained Environmental clearance, Consent to Establish for the proposed project	Project Proponents

You are requested to submit the above mentioned information at the earliest to this office as matter is listed before hon'ble NGT on 30/08/2022. In addition to above also submit the following information requested by CPCB officials.

- a. Survey no. along with property card of the respondent no. 6 to 9, where the proposed residential building is being developed.
- b. Survey no. along with property card of the applicant where the alleged agricultural land is being located. Based on the above (a & b), Irrigation Dept. may superimpose the aforesaid survey nos. of the area under consideration (based on the available land revenue map) with the

- irrigation plan/flood plan and provide comments whether the aforesaid survey nos. fall within the blue or red flood line.
- Irrigation Dept. to provide point-wise preventive measures for effective management & draining of surface run-off from the alleged agriculture lands into riverine system.
 - Irrigation Dept. to provide comments about the purpose & functioning of gabion structure which is being installed by the PP and also whether such structure is permitted along the periphery or in the blue or red flood line by quoting relevant rules/notification as applicable;

please refer email below received from CPCB Committee member.

Nitin Shinde
Sub-Regional Officer,
MPCB, Pune-II.

From: NISHCHAL C <nischal.cpcb@nic.in>
Sent: Wednesday, August 24, 2022 4:05 PM
To: SRO Pune 2 <sropune2@mpcb.gov.in>
Cc: RO Pune <ropune@mpcb.gov.in>; Dr. Y. B. Sontakke <jdwater@mpcb.gov.in>
Subject: Re: regarding submission of information w.r.t Joint Committee Visit conducted w.r.t OA-57/2022
(WZ):- Mahesh Kashinath Ranawade Vs The State of Maharashtra & ors

Sir,

This has reference to the trailing email communication, wherein information on the following points may also be requested from the concerned agencies for compilation and joint committee report preparation.

- Survey no. along with property card of the respondent no. 6 to 9, where the proposed residential building is being developed.
- Survey no. along with property card of the applicant where the alleged agricultural land is being located. Based on the above (a & b), Irrigation Dept. may superimpose the aforesaid survey nos. of the area under consideration (based on the available land revenue map) with the irrigation plan/flood plan and provide comments whether the aforesaid survey nos. fall within the blue or red flood line.
- Irrigation Dept. to provide point-wise preventive measures for effective management & draining of surface run-off from the alleged agriculture lands into riverine system.
- Irrigation Dept. to provide comments about the purpose & functioning of gabion structure which is being installed by the PP and also whether such structure is permitted along the periphery or in the blue or red flood line by quoting relevant rules/notification as applicable.

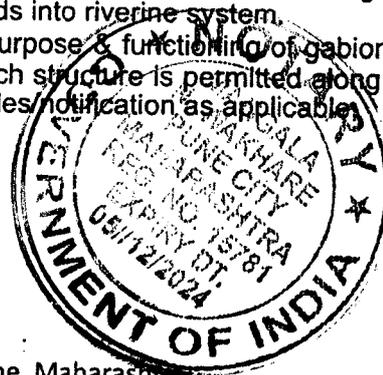
Regards,

Nishchal C.

Senior Environmental Engineer

Mob: +91 97220 17220

Central Pollution Control Board, Regional Directorate - Pune, Maharashtra
(Ministry of Environment, Forest & Climate Change, Govt. of India)



From: sropune2@mpcb.gov.in

To: pidpn@gmail.com, "pmrda bps mulshi" <pmrda.bps.mulshi@gmail.com>, info@urbanlifeventures.com

Cc: "NISHCHAL C" <nischal.cpcb@nic.in>, ropune@mpcb.gov.in, legalretainer@mpcb.gov.in, lo@mpcb.gov.in, jdwater@mpcb.gov.in

Sent: Wednesday, August 24, 2022 3:18:57 PM

Subject: regarding submission of information w.r.t Joint Committee Visit conducted w.r.t OA-57/2022 (WZ):- Mahesh Kashinath Ranawade Vs The State of Maharashtra & ors

Sir,

Joint committee visit was conducted at s.no.1/2/2, Vill.Nande,Tal.Mulshi in presence of officials of PMRDA, Irrigation Department, CPCB, MPCB, Tahsildar Mulshi w.r.t. order issued by hon'ble NGT dated 07/07/2022 in the matter OA-57/2022 (WZ) Mahesh Kashinath Ranawade Vs The State of Maharashtra & ors (attendance sheet attached).on the basis of the joint committee observation kindly submit following information w.r.t your department at the earliest.

Sr. No.	Particulars of Information	Concerned departments
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03	Weather PP has obtained Environmental clearance, Consent to Establish for the proposed project	Project Proponents

You are requested to submit the above mentioned information at the earliest to this office as matter is listed before hon'ble NGT on 30/08/2022.

Nitin Shinde
Sub-Regional Officer,
MPCB, Pune-II.

75
Azadi Ka
Amrit Mahotsav



Upon Mentioning

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

(By Video Conferencing)

Original Application No. 57/2022(WZ)
I.A. No. 61/2022(WZ)

Shri Mahesh Kashinath Ranawade

Applicant(s)

Versus

The State of Maharashtra & Ors.

Respondent(s)

Date of hearing: 07.07.2022.

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant(s): Mr. Pritam Nigade, Advocate

ORDER

1. An email has been received from the Learned Counsel for the Applicant for urgent hearing in this matter.
2. We heard the Learned Counsel for the Applicant in respect of the urgency Application and find that the matter is urgent for being heard and hence, it is being taken up for hearing today itself.
3. The matter pertains to the illegal construction of road on the bank of the Mula River which is said to be adversely affecting the agricultural fields of the Applicant who has undivided agricultural land in survey no. 1/2/2 admeasuring 00 H R 54 situated at Mouje Nande, Taluka Mulshi, District Pune.



4. It is argued by the Learned Counsel for the Applicant that Respondent Nos.6 to 9 are raising the illegal construction in the area in question which is in blue line of Mula River where no construction is legally permissible.

5. The matter requires consideration. We find that substantial question of environment appears to be made out in the present matter. Therefore, we admit this Application.

6. Issue notices to the Respondents on the main Application as well on I.A. No.61/2022, returnable within one week.

7. Applicant is directed to provide copy of the Application and relevant documents to the Respondents within three days from today.

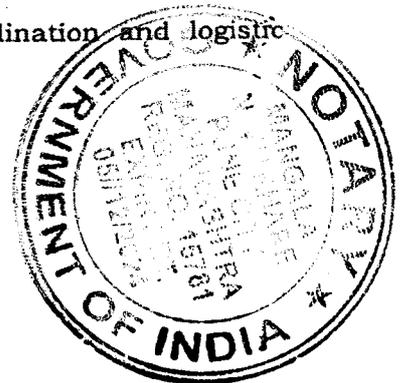
8. Respondents are directed to submit their Reply Affidavits within two weeks.

9. Applicant is also directed to take necessary steps for service upon the Respondents by both ways and also through available email.

10. We deem it just and proper to call for a report on the matter in issue in present application, from a Joint Committee consisting of:-

- (i) One Representative from the Central Pollution Control Board (CPCB);
- (ii) One Representative from the Maharashtra State Pollution Control Board (MSPCB);
- (iii) District Magistrate, District Pune.

11. The Committee is directed to visit the site and submit a factual and action taken report within one month. The Maharashtra Pollution Control Board (MPCB) will be the nodal agency for coordination and logistic support.



12. The report in the matter be filed by the Committee by e-mail at ngt-pune@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

13. Applicant is directed to supply the required documents and copy of the application to the members of the Committee within three days from today.

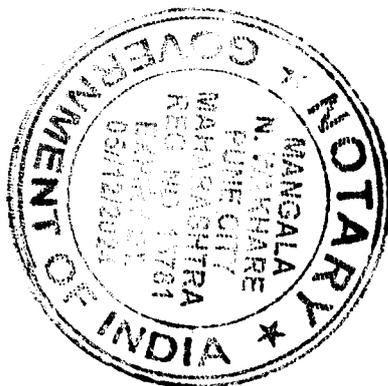
Put up with the report on 30.08.2022.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

July 07, 2022
Original Application No. 57/2022(WZ)
I.A. No. 61/2022(WZ)

JG



Item No.08

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

(By Video Conferencing)

Original Application No. 57/2022(WZ) with
I.A. No. 61/2022(WZ)

Mr. Mahesh Kashinath Ranawade

.....Applicant

Versus

The State of Maharashtra & Ors.

....Respondent(s)

Date of hearing: 23.11.2022

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

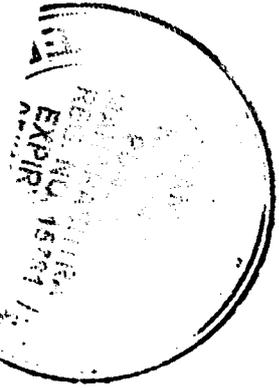
Applicant	:	Mr. Pritam Nigade, Advocate
Respondent	:	Mr. Aniruddha Kulkarni, Advocate for R-1
	:	Ms. Pooja Natu, Advocate holding for Ms. Manasi Joshi, Advocate for R-4
	:	Mr. Sameer Khale, Advocate for R- 5
	:	Mr. Asim Sarode, Advocate for R-6 & 7
	:	Mr. Ajit Deshpande, Advocate for R- 8 & 9

ORDER

1. From the side of Applicant, learned counsel Mr. Pritam Nigade is present.

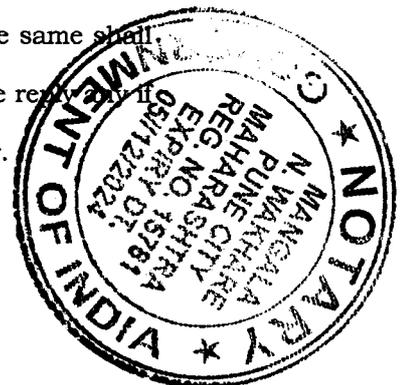
2. Learned counsel Ms. Pooja Natu holding for Ms. Manasi Joshi has appeared for Respondent No.4 – Maharashtra Pollution Control Board and apprised us that the Joint Committee report is in the process and same is still to be prepared because several documents were to be obtained from other members of the Joint Committee which could be obtained with the delay.

3. We have already noticed by looking to the order sheet that the Joint Committee was directed to be constituted by order dated 7th July, 2022. Since thereafter on previous two occasions i.e. on 1st September, 2022 and 30th October, 2020, it has been consistently submitted on behalf of the Respondent No.4 that the report could not be prepared due to one reason or the other and we continued to provide extension of time therefor. But there



is no justifiable reason for not submitting the Joint Committee Report which has not been filed after five months having lapsed.

4. Therefore, we are compelled to direct the Registry to send letter to the Member Secretary of the Maharashtra Pollution Control Board to take action against the responsible officer for non submission of Joint Committee Report in time and ensure that by the next date report is submitted before us positively failing which we would be left with no option but hold some responsible personally.
5. From the side of Respondent No.5- Pune Metropolitan Regional Development Authority, learned counsel Mr. Sameer Khale is present and apprised us that he would not be filing separate reply-affidavit as the committee report would be sufficient for deciding this matter.
6. From the side of Respondent No.1- The State of Maharashtra through its Chief Secretary, Department of Environment, learned counsel Mr. Aniruddha Kulkarni has appeared and apprised us that he does not want to file the reply-affidavit.
7. From the side of Respondent No. 8- Mr. Sunil Laxman Yadav and Respondent No.9- Mrs. Seema Sunil Kamble, learned counsel Mr. Ajit Deshpande has appeared. But we find that these respondents have already been directed to be proceeded *ex-parte* by order dated 1st September, 2022 which he has not got set aside so far. Hence, he seeks some time to move an application to get said order set aside. We are not required to pass any order in that regard because it is for the said parties to move any application which they want to move.
8. From the side of Respondent No. 6- Mr. Aditya Aniruddha Deshpande and Respondent No.7- Mr. Gaurav Suhas Katariya, learned counsel Mr. Asim Sarode has appeared and apprised us that the reply-affidavit has already been filed. As soon as the Committee Report is filed, copy of the same shall be served in advance upon the other parties so that they may file reply as required against the same within a period of one week thereafter.



9. None has appeared on behalf of Respondent Nos. 2 & 3; hence the proceeding will go ahead *ex parte* against them.

10. Put up this matter on 16th January, 2023.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

November 23, 2022.
Original Application No. 57/2022(WZ) with
I.A. No. 61/2022(WZ)

S. J.

